CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

The 11th day of January, 2019.

HON'BLE MS. AJANTA DAYALAN, MEMBER (A).

Original Application Number. 330/00021/2019

Ramavatar Maurya, son of Late Rambharose, Substitute Retired from Class IVth employee as Gateman, N.E. Railway, Gorakhpur, R/o Village-Sangrampur, Post – Walterganj, Tehsil Basti, District Basti.

.....Applicant.

VERSUS

- 1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
- 2. Divisional Railway Manager, North Eastern Railway, U.P. Lucknow.
- 3. Senior Divisional Commercial Manager / Superintendent, North Eastern Railway, Lucknow.

.....Respondents

Advocate for the applicant : Shri Damodar Pandey

Advocate for the Respondents : Shri P.K. Rai

ORDER

Heard Shri Damodar Pandey, learned counsel for the applicant and Shri P.K. Rai, learned counsel for respondents.

- 2. Learned counsel for the applicant pleads that the applicant had been engaged by the respondents' department for more than 42 years since 1976 till 31.05.2018 but neither he was granted temporary status nor his services were regularized. The applicant is now seeking direction to the respondents for regularization of his service after granting temporary status, as well as pension.
- 3. Learned counsel for the applicant states that the applicant will satisfied if a direction is given to the competent authority amongst the respondents i.e. Divisional Railway Manager, North Eastern Railway, U.P.

Lucknow (respondent no.2) to consider the case of the applicant and pass a speaking order.

- 4. Learned counsel for the respondents has no objection to this limited prayer.
- 5. In view of the limited prayer of the learned counsel for the applicant, the applicant is directed to make a self contained representation to the competent authority amongst the respondents i.e. Divisional Railway Manager, North Eastern Railway, U.P. Lucknow (respondent no. 2) within four weeks. The Divisional Railway Manager, North Eastern Railway, U.P. Lucknow (respondent no. 2) will take a view on the representation, if so made by the applicant, by passing a reasoned and speaking order within a period of two months thereafter. The order so passed shall be communicated to the applicant.
- 6. The OA is disposed of as above. No costs.
- 7. Needless to say that the order should not be construed as any expression or opinion on merits or otherwise of the case.

MEMBER- A.

Anand...